# IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

### CIVIL APPEAL NOS.2397-2398 OF 2019

**VERSUS** 

L&T INFRASTRUCTURE FINANCE COMPANY LIMITED & ORS. Appellants

UNION OF INDIA & ORS.

July 14, 2022

Respondents

## ORDER

These Civil Appeals arise out of the Order dated 11.02.2019 passed by the National Company Law Appellate Tribunal, New Delhi in Company Appeal (AT) Nos.346 of 2018 and 347 of 2018, which was an interlocutory order.

Mr. Gopal Jain, learned Senior Advocate appearing in support of the appeals prays that final order having been passed on 12.03.2021, liberty be granted to withdraw the instant appeals.

The Civil Appeals are disposed of as withdrawn.

Interim order, if any, passed by this Court stands vacated.

	(UDAY UMESH LALIT)
	(S. RAVINDRA BHAT)
New Delhi,	J. (SUDHANSHU DHULIA)

### IN THE SUPREME COURT OF INDIA

### CIVIL APPELLATE JURISDICTION

### CIVIL APPEAL NOS.9652-9653 OF 2019

HINDUSTAN ZINC LIMITED EMPLOYEES CONTRIBUTORY PROVIDENT FUND TRUST

**Appellant** 

**VERSUS** 

UNION OF INDIA & ORS. ETC.

July 14, 2022

Respondents

## ORDER

These Civil Appeals arise out of the Order dated 19.09.2019 passed by the National Company Law Appellate Tribunal, New Delhi in Company Appeal (AT) Nos.346 of 2018 and 347 of 2018, which was an interlocutory order.

Mr. Gopal Jain, learned Senior Advocate appearing for the appellants submits that final order has been passed on 12.03.2021. In the circumstances, he prays for liberty to withdraw the instant appeals.

The Civil Appeals are disposed of as withdrawn.

	(UDAY UMESH LALIT)
	(S. RAVINDRA BHAT)
ew Delhi.	J. (SUDHANSHU DHULIA)

# IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

### CIVIL APPEAL NOS.4497-4506 OF 2019

L&T INFRASTRUCTURE FINANCE COMPANY LIMITED & ORS. Appellants

**VERSUS** 

UNION OF INDIA & ORS.

July 14, 2022

Respondents

## ORDER

These Civil Appeals arise out of the Orders dated 12.03.2019, 19.03.2019, 29.03.2019, 08.04.2019 and 16.04.2019 passed by the National Company Law Appellate Tribunal, New Delhi in Company Appeal (AT) Nos.346 of 2018 and 347 of 2018, which was an interlocutory order.

Mr. Gopal Jain, learned Senior Advocate for the appellants prays that final order having been passed on 12.03.2020, liberty be granted to withdraw the instant appeals.

The Civil Appeals are disposed of as withdrawn.

Interim order, if any, passed by this Court stands vacated.

	(UDAY UMESH LALIT)
	(S. RAVINDRA BHAT)
New Delhi,	J. (SUDHANSHU DHULIA)

# IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

### <u>I.A. No.23940 OF 2022</u> <u>IN</u> <u>CIVIL APPEAL NOS.3292-3293 OF 2020</u>

HDFC MUTU	AL FL	JND				
(THROUGH	HDFC	ASSET	MANAGEMENT	COMPANY	LIMITED)	Appellant(s)
				VERSUS		

UNION OF INDIA & ORS.

Respondents

## ORDER

Interlocutory Application No.23940 of 2022 has been preferred on behalf of the appellant seeking liberty to withdraw the instant appeals.

The application is allowed.

The Civil Appeals are, accordingly, dismissed as withdrawn.

	J. (UDAY UMESH LALIT)
	(S. RAVINDRA BHAT)
New Delhi, July 14, 2022	J. (SUDHANSHU DHULIA)